

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. Nos. 307 to 309/Asr/2015
Assessment Year: 2009-10 to 2011-12**

Dy. Commissioner of Income Tax, Central Circle, Amritsar. (Appellant)	Vs.	M/s Shree Manohar Lal Raj Kumar, 7- Lawrence Road, Amritsar. [PAN: ABBFS2501E] (Respondent)
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Appellant by	Sh. Rahul Dhawan, CIT, DR
Respondent by	None.

Date of Hearing	21.09.2021
Date of Pronouncement	21.09.2021

ORDER

Per Bench:

These appeals filed by the revenue directed against the order dated 31.03.2015 of Ld. Commissioner of Income Tax (A), Ludhiana.

2. At the outset, the ld. CIT(DR) stated before the bench that in these appeals the disputed tax arrears are settled under the VSV Scheme 2020, by the assessee.
3. In view of the above, we dismiss all these appeals of the assessee.

Order pronounced in the open court on 21/09.2021

Sd/-

**(Laliyet Kumar)
Judicial Member**

Sd/-

**(Dr. M. L. Meena)
Accountant Member**

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order